



2026:AHC:51294-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 518 of 2026

Mohammad Kasim Khan

.....Petitioner(s)

Versus

State of UP and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Naresh Shukla, Ram Pratap Yadav, Rishabh Shukla, Somesh Khare
Counsel for Respondent(s)	:	Akansha Sharma, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondents to seize the financial and administrative power of the Gram Pradhan under Section 95(1)(g) of the U.P. Panchayati Raj Act, 1947 ('Act') read with U.P. Panchayat Raj (Removal of Pradhans, Up-Pradhans and Members) Inquiry Rules, 1997 in view of setting up of final enquiry based on the enquiry report dated 31.03.2025, wherein the Pradhan was found guilty.
2. Further submissions were made that Pradhan was found guilty in another complaint, wherein only on account of deposit of the defalcated amount, his financial and administrative powers were restored.
3. Instructions have been produced by learned Standing Counsel under directions of the Court, wherein it is submitted that as on 17.09.2025 when on the basis of report on the complaint made by the petitioner, final enquiry was instituted, as the financial power of the Gram Pradhan was already suspended in another enquiry, no order was passed. However, as now on being pointed out that the said order of seizing financial power has been withdrawn on 24.09.2025, order dated 10.03.2026 has been passed by the District Magistrate seizing the financial power under Section 95(1)(g) of the Act.
4. In view of above fact situation, grievance sought to be projected by the petitioner, has been redressed.

5. Consequently, the petition has been rendered infructuous. The same is, therefore, **dismissed** as having become infructuous.

6. It is expected of the respondents to proceed with the final enquiry with requisite expedition.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 12, 2026
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